

(2)

Central Administrative Tribunal  
Principal Bench

O.A. No. 214 of 2002

New Delhi, dated this the 25th January, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Mahesh Chandra,  
S/o Shri Daulat Ram,  
R/o House No. 1210, Purana Vijay Nagar,  
Ghaziabad, U.P. .... Applicant

(By Advocate: Shri U. Srivastava)

Versus

Union of India through

1. The Secretary,  
Ministry of Railway,  
Rail Bhawan, New Delhi.
2. The Chairman,  
Railway Recruitment Board,  
2010, Nehru Marg,  
Ajmer (Rajasthan)  
305001.
3. The General Manager (P),  
Northern Railway,  
Baroda House,  
New Delhi.
4. The Chief Personnel Officer,  
Northern Railway,  
Baroda House,  
New Delhi. .... Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks extension of the benefit of  
Tribunal's order dated 11.4.2001 in O.A. No.  
2706/2000 Sanjeev Kumar Vs. Union of India & Others  
and the order dated 11.9.2001 in O.A. No. 2086/2000  
Rajeev Kumar & Others Vs. Union of India & Others.

2. We have heard applicant's counsel Shri Srivastava who states that applicant is identically placed as applicants in the aforesaid two O.As.

(7)

3. We dispose of the present O.A. with a direction to Respondents to extend the benefits of the aforesaid two orders mutatis mutandis to applicant in the present O.A. within two months from the date of receipt of a copy of this order.

4. If for any reason Respondents hold that applicant is not entitled to the benefits granted in the two O.A.s they should pass detailed and reasoned orders under intimation to applicant within the aforesaid period of time. If applicant is aggrieved by the order so passed it will be open to him to challenge the same through appropriate original proceedings in accordance with law, if so advised.

5. The O.A. stands disposed of accordingly.  
No costs.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

karthik